

The Kerala Municipal Councils (Extension of Term of Office of Councillors) Act, 1979

Act 7 of 1979

Keyword(s): Term extension, Municipal Council

DISCLAIMER: This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.

THE KERALA MUNICIPAL COUNCILS (EXTENSION OF TERM OF

OFFICE OF COUNCILLORS) ACT, 1979 [1]

(ACT 7 OF 1979)

An Act, to provide for the further extension of the term of office of the councillors of municipalities other than the Changanacherry and Tirur Municipalities.

Preamble.-WHEREAS it is expedient to provide for the further extension of the term of office of the councillors of municipalities other than the Changanacherry and Tirur Municipalities;

BE it enacted in the Thirtieth Year of the Republic of India as follows:-

- 1. Short title and commencement.-(1) This Act may be called the Kerala Municipal Councils (Extension of Term of Office of Councillors) Act, 1979.
 - (2) It shall be deemed to have come into force on the 31 st day of October, 1978.
- 2. Extension of term of office of municipal councillors.—Notwithstanding anything contained in the Kerala Municipalities Act, 1960 (14 of 1961), the term of office of the councillors of all the municipalities constituted under the said Act, other than the Changanacherry and Tirur Municipalities, which expires on the 1 st day of November, 1978, shall extend upto noon on the 1 st day of October, 1979.
- 3. *Repeal and saving*.-(1) The Kerala Municipal Councils (Extension of Term of Office of Councillors) Ordinance, 1978 (21 of 1978), is hereby repealed.
- (2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under this Act.
